

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

(6) C.P. No.1752/I&BC/(MB)/2017

CORAM:

Present : SHRI M.K. SHRAWAT  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY  
LAW TRIBUNAL ON 21.03.2018

NAME OF THE PARTIES : Bank of Baroda.  
V/s  
Doshin Water Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT : I&B Code

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**ORDER**

1. The Learned Representatives of both the sides are present.
2. An Order of the Hon'ble High Court wherein the Petitioner is M/s. Siemens Financial Services Private Limited and Respondent is M/s. Valecha Engineering Limited (a Corporate debtor in the Petitions now pending before NCLT) dated 01.03.2018 according to which the Hon'ble High Court has appointed Official Liquidator by finalizing the Winding Up Petition.
3. As a consequence the legal question whether the proceedings can be initiated under the Insolvency Code may be answered by the concerned parties and for that purpose the matter is adjourned.
4. Adjourned to **19.04.2018.**

sd/-

**M.K. SHRAWAT**  
**Member (Judicial)**

**21.03.2018.**

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